



The Telangana Self Help Groups Women Co-Contributory Pension (Repeal) Act, 2020
Act 6 of 2020

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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 20th March, 2020 and the said assent is hereby first published on the 21st March, 2020 in the Telangana Gazette for general information:—

ACT No. 6 OF 2020.

**AN ACT TO REPEAL THE TELANGANA SELF HELP
GROUPS (SHG) WOMEN CO-CONTRIBUTORY
PENSION ACT, 2009.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. This Act may be called the Telangana Self Help Groups (SHG) Women Co-contributory Pension (Repeal) Act, 2020.

**Short
title.**

[1]

Act No. 2 of 2009. 2. The Telangana Self Help Groups (SHG) Women Co-contributory Pension Act, 2009 is hereby repealed in its application to the State of Telangana.

Applicability of the Telangana General Clauses Act, 1891. Act No. 1 of 1891. 3. On such repeal, the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.